

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT. NO- II**

(29) C.P. (IB)-1600(MB)/2017

CORAM:

**SHRI. RAJASEKHAR V. K
MEMBER (Judicial)**

**SHRI RAVIKUMAR DURAISAMY
MEMBER (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **17.02.2020**

NAME OF THE PARTIES: Techno crafts Switchgears Pvt. Ltd.

V/s

Danco Enterprises India Pvt. Ltd

SECTION: 8 & 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Learned Counsel for the Operational Creditor present.
2. Mr. Kulin Danani Director of the Corporate Debtor present in person. They seek short time to file Consent Terms in Court. At request time is granted for settlement.
3. List this matter on **18.03.2020** for filing Consent Terms.

Sd/-

**RAVIKUMAR DURAISAMY
Member (Technical)**

17.02.2020
Sushil

Sd/-

**RAJASEKHAR V.K
Member (Judicial)**